

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Petition No. 195/MP/2022**

**Subject** : Petition under section 79(1)(c), (d) and (f) read with section 142 of the Electricity Act, 2003 seeking adjudication of disputes as well as compliance of order dated 14.3.2022 passed by the Commission in Petition No. 145/TT/2018.

**Date of Hearing** : 14.2.2023

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Essar Power Transmission Corporation Limited (EPTCL)

**Respondents** : Mahan Energen Limited (MEL) & 7 others

**Parties present** : Shri Amal Nair, Advocate, EPTCL  
Shri Nitin Guar, Advocate, MPPCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Shri Bhaskar Wargh, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh, CTUIL  
Shri Hemant Singh, MEL  
Ms. Lakshyajit Singh, MEL  
Shri Robin Kumar, MEL

**Record of Proceedings**

Learned proxy counsel for the Petitioner sought a short adjournment as the arguing counsel is not available. The learned counsel for CTUIL sought time to file reply in the matter.

2. The Commission acceded to the request of the Petitioner and adjourned the matter.

3. The Commission directed the Respondents to file their reply by 13.3.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.3.2023. The



Commission further directed the parties to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.

4. The Petition shall be listed for further hearing on 13.4.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

